

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3874/2020**

This the 27th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Zatoona Begum, W/o Satar Mohd Gujar, R/o Tryan Khasta Kupwara.

.....Applicants

(Advocate: Mr. M M Molvie-Not Present)

**Versus**

State of J&K through Commissioner, Secretary to Government, Social Welfare  
Deptt, Civil Sectt. Srinagar/Jammu and 4 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER**

**ORAL**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

T.A. No 62/3874/2020 arises out of SWP No. 1018 of 2011 and pertains to  
Anganwadi Worker. The Tribunal does not have jurisdiction in such matters. The  
Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Manish/Shashi/Arun*

